

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Registered

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Application No. 1648/86 (T)
(WPA No. 146/83)

To

Dated the , 86.

- 7 NOV 1986

1. The Secretary
M/o Labour,
Shram Shakti Bhavan,
Rati Marg,
NEW DELHI - 1
2. The Director,
Foreman Trng. Institute,
Tumkur Road,
BANGALORE - 22.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO.

Please find enclosed herewith the copy of the Order/Interim Order
passed by this Tribunal in the above said Application on 23 - 10 - 86.

Hari
SECTION OFFICER
(Judicial)

Encl: As above.

3. The Director/Principal,
Advanced Training Institute,
Gill Road,
Ludhiana - 141 003

copy to :-

Shri M. Raghavendrachar,
Advocate,
37/01 3rd Block, 3rd cross,
T.R. Nagar,
BANGALORE - 28

✓
Shri
N. Basavaraj
Central Govt. Stag. Counsel,
High Court Bldg.
BANGALORE - 1

Reb copy
My Shw
7/11/86
Other copy
(Mr. Chandrabhushan
For N. Basavaraj
A. D. Sury
14/11/86.

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

ORDER SHEET

Application No. 1648 of 1986(CS)

Applicant

A. Karupiah

Advocate for Applicant

M. R. Acharya

Recd

Respondent

The Secretary,
M/o. Labour & 2 Ordn

Advocate for Respondent

N. Basavaraju

Date	Office Notes	Orders of Tribunal
20 X. 86.		<p><u>21.X.1986:</u> (Per CHRKR, M)</p> <p>This case was heard yesterday and due to paucity of time, we pronounced only the result of the application, and hence we are proceeding now to give the reasons for allowing the application.</p> <p>The applicant is at present serving as Senior Technical Assistant, Regional Vocational Training Institute, Bangalore. His grievance is that the departmental promotion committee recommended his promotion to selection grade (SG) with the pay scale of Rs. 740-880, the old scale being Rs. 550-770, w.e.f. 5.9.1971 in his parent office at Ludhiana (Annexure-E) that the SG was granted in his parent department w.e.f. 5.9.71 and an increment was also granted on 5.9.1971, but when a request was made by him to the Foreman Training Institute (FTI) to grant him the SG, the same was declined on the ground that pending orders passed by the Court, no decision could be taken on the representation made by the applicant, vide annexures-H and J, respectively. It now transpires that the matter pending in the High Court has been decided on 16.3.1982 and the applicant was given all consequential benefits flowing therefrom. Hence the impediment to the consideration by the FTI, Bangalore of the representation made by the applicant is no longer existing and the FTI is therefore directed to consider the representation on its merits and grant such reliefs to the applicant that he is entitled to.</p>



Date	Office Notes	Orders of Tribunal
		<p>Shri Raghavendrachar brings to our notice that the applicant is due to retire in about four months time. In view of this, we direct the respondents to dispose of the representation of the applicant within three months from the date of this order.</p> <p>The application is disposed of accordingly; no costs.</p> <p><i>Channabasappa</i></p>
		<p>(CH. RAMAKRISHNA RAO) (P. SRINIVASAN) MEMBER (J) MEMBER (A) 21.X.1986. 21.X.1986.</p>
		dms.
		<p>At the request of Shri N. Basavaraju the matter was fixed for today for being spoken to. We have heard Shri Basavaraju. The order passed by us above stands.</p> <p><i>Sd/-</i> <i>Sd/-</i></p> <p>MEMBER (J) MEMBER (A) 23.10.1986 23.10.1986</p> <p><i>bsv</i></p> <p><i>Hees 21/10/86</i></p>